

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-129/2006/ 2163 /A

From :- Smti. Pronita Morang,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Shri Naim Uddin Ahmed,
Principal Judge,
Family Court, Nalbari.

Dated Guwahati, the 29th April, 2025.

Sub:- **Casual leave.**

Ref:- Your letter No. FC.NLB/08/2019/383 dated 29.04.2025.

Sir,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 02.05.2025 and 03.05.2025, along with station leave permission, with the official vehicle, at own cost, from the evening of 30.04.2025 till the morning of 05.05.2025.** The Counsellor, Family Court, Nalbari, and in his absence, the Chief Judicial Magistrate, Nalbari would remain in charge of your Court and Office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-129/2006/ 2164 /A dated , 29-04-2025

Copy to:

1. The Project Manager, Gauhati High Court.

29.04.25

JT. REGISTRAR (VIGILANCE)

Sd/-